Registered No. WB/SC-247 **No. WB(Part-IV)/2010/SAR-25**

The Kolkata Gazette

सत्यमेव जयते

Extraordinary
Published by Authority

SRAVANA 2] SATURDAY, JULY 24, 2010 [SAKA 1932

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative

NOTIFICATION

No. 1133-L.—24th July, 2010.—The Governor having been pleased to order, under rule 66 of the Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette,* the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 29 of 2010

THE WEST BENGAL LEGISLATURE (MEMBERS' PENSION) (AMENDMENT) BILL, 2010.

A
BILL

to amend the West Bengal Legislature (Members' Pension) Act, 1986.

WHEREAS it is expedient to amend the West Bengal Legislature (Members' Pension) Act, 1986, for the purposes and in the manner hereinafter appearing; West Ben. Act XVIII of 1986.

It is hereby enacted in the Sixty-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Legislature (Members' Pension) (Amendment) Act, 2010.

(2) It shall come into force on the 1st day of August, 2010.

The West Bengal Legislature (Members' Pension) (Amendment) Bill, 2010.

(Clauses 2, 3.)

Amendment of section 3 of West Ben. Act XVIII of 1986.

2. In section 3 of the West Bengal Legislature (Members' Pension) Act, 1986 (hereinafter referred to as the principal Act), in sub-section (1),—

(a) for the words "four thousand rupees", the words "eight thousand rupees" shall be substituted;

(b) in the proviso, for the words "eight thousand rupees", the words "twelve thousand rupees" shall be substituted.

Amendment of section 3B.

3. In section 3B of the principal Act, for the words "at the rate of rupees four thousand per month", the words "at the rate of rupees six thousand per month" shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

The Committee on the Entitlements of the Members formed by the State Legislature periodically reviews the entitlements of the ex-members of the West Bengal Legislative Assembly, which are regulated by the West Bengal Legislature (Members' Pension) Act, 1986 (West Ben. Act XVIII of 1986).

2. The Committee on the Entitlements of the Members 2009-2010, West Bengal Legislative Assembly (hereinafter referred to as the "said Committee") in its reports, recommended, *inter alia,* that—

(a) the pension of the ex-member be enhanced from four thousand rupees to eight thousand rupees and the maximum pension from eight thousand rupees to twelve thousand rupees;

(b) the medical allowance of the ex-member be enhanced from four thousand rupees to six thousand rupees.

3. In view of the above, it is necessary to amend the West Bengal Legislature (Members' Pension) Act, 1986, to give effect to the recommendations of the said Committee.

4. The Bill has been framed with the above objects in view.

KOLKATA,
The 23rd July, 2010.

SAILEN SARKAR,
Member-in-charge.

FINANCIAL MEMORANDUM.

Adequate provisions as may be required will be made in the budget to meet the expenditure involved on this account.

KOLKATA,
The 23rd July, 2010.

SAILEN SARKAR,
Member-in-charge.

By order of the Governor,

MITA BASU ROY,
Pr. Secy. to the Govt. of West Bengal,
Law Department.

Published by the Controller of Printing and Stationery, West Bengal and printed at Saraswaty Press Ltd.
(Government of West Bengal Enterprise), Kolkata 700 056

বাংলা অনুবাদ সংখ্যা—১০

পশ্চিমবঙ্গ সরকার

বিধি (সরকারী ভাষা) বিভাগ

২০১০ খ্রীষ্টাব্দের ২৯ নং বিধেয়ক

[Bill No. 29 of 2010]

পশ্চিমবঙ্গ বিধানমণ্ডল (সদস্যগণের পেনশন) (সংশোধন) বিধেয়ক, ২০১০।

[The West Bengal Legislature (Members' Pension) (Amendment) Bill, 2010.]

উদ্দেশ্য ও হেতুর বিবরণ এবং আর্থিক স্মারকলিপি সহ।

(২৪শে জুলাই, ২০১০)

২০১০ খ্রীষ্টাব্দের ২৯ নং বিধেয়ক

[Bill No. 29 of 2010]

পশ্চিমবঙ্গ বিধানমণ্ডল (সদস্যগণের পেনশন) (সংশোধন) বিধেয়ক, ২০১০।

[The West Bengal Legislature (Members' Pension) (Amendment) Bill, 2010.]

পশ্চিমবঙ্গ বিধানমণ্ডল (সদস্যগণের পেনশন) আইন, ১৯৮৬ সংশোধনার্থ বিধেয়ক।

যেহেতু, পশ্চিমবঙ্গ বিধানমণ্ডল (সদস্যগণের পেনশন) আইন, ১৯৮৬ অতপর লিখিত উদ্দেশ্যে ও প্রণালীতে সংশোধন করা সঙ্গত ; ১৯৮৬-এর পশ্চিমবঙ্গ ১৮ আইন।

অতএব, ভারত সাধারণতন্ত্রের একষট্টিতম বর্ষে, পশ্চিমবঙ্গের বিধানমণ্ডল কর্তৃক এতদ্দ্বারা নিম্নরূপে বিধিবদ্ধ হইল ঃ—

সংক্ষিপ্ত নাম ও প্রারম্ভ।

১। (১) এই আইন পশ্চিমবঙ্গ বিধানমণ্ডল (সদস্যগণের পেনশন) (সংশোধন) আইন, ২০১০ নামে অভিহিত হইবে।

(২) ইহা, ১লা আগস্ট, ২০১০ তারিখে বলবৎ হইবে।

১৯৮৬-এর পশ্চিমবঙ্গ ১৮ আইনের ৩ ধারার সংশোধন।

২। পশ্চিমবঙ্গ বিধানমণ্ডল (সদস্যগণের পেনশন) আইন, ১৯৮৬ (অতঃপর মূল আইন বলিয়া উল্লিখিত)-এর ৩ ধারায়, (১) উপধারায়,—

(ক) "চার হাজার টাকা" এই শব্দসমূহের স্থলে "আট হাজার টাকা" এই শব্দসমূহ প্রতিস্থাপিত হইবে ;

(খ) অনুবিধিতে, "আট হাজার টাকা" এই শব্দসমূহের স্থলে "বারো হাজার টাকা" এই শব্দসমূহ প্রতিস্থাপিত হইবে।

৩খ ধারার সংশোধন।

৩। মূল আইনের ৩খ ধারায়, "প্রতি মাসে চার হাজার টাকা হারে" এই শব্দসমূহের স্থলে "প্রতি মাসে ছয় হাজার টাকা হারে" এই শব্দসমূহ প্রতিস্থাপিত হইবে।

উদ্দেশ্য ও হেতুর বিবরণ।

রাজ্য বিধানমণ্ডল কর্তৃক গঠিত সদস্যগণের অধিকার সংক্রান্ত কমিটি প্রাক্তন সদস্যগণের যে অধিকারসমূহ পশ্চিমবঙ্গ বিধানমণ্ডল (সদস্যগণের পেনশন) আইন, ১৯৮৬ (১৯৮৬-এর পশ্চিমবঙ্গ ১৮ আইন)-দ্বারা প্রনিয়ন্ত্রিত হয় সেই অধিকারসমূহ পর্যায়বৃত্তভাবে পুনর্বিলোকন করেন।

২। সদস্যগণের অধিকার সংক্রান্ত কমিটি ২০০৯-২০১০, পশ্চিমবঙ্গ বিধানসভা (অতঃপর উক্ত কমিটি বলিয়া উল্লিখিত) উহার প্রতিবেদনে, অন্যান্য বিষয়ের মধ্যে, সুপারিশ করিয়াছেন যে—

(ক) প্রাক্তন সদস্যগণের পেনশন চার হাজার টাকা হইতে আট হাজার টাকায় এবং পেনশনের সর্বোচ্চ সীমা আট হাজার টাকা হইতে বারো হাজার টাকায় বর্ধিত হইবে ;

(খ) প্রাক্তন সদস্যগণের চিকিৎসা ভাতা চার হাজার টাকা হইতে ছয় হাজার টাকায় বর্ধিত হইবে।

৩। উপরিউক্ত বিষয়ের প্রতি লক্ষ্য রাখিয়া, উক্ত কমিটির সুপারিশসমূহ কার্যকর করিবার জন্য পশ্চিমবঙ্গ বিধানমণ্ডল (সদস্যগণের পেনশন) আইন, ১৯৮৬ সংশোধন করা আবশ্যক।

৪। এই বিধেয়ক উপরিউক্ত উদ্দেশ্যের প্রতি লক্ষ্য রাখিয়া রচিত হইয়াছে।

কলকাতা,
২৩শে জুলাই, ২০১০।

শৈলেন সরকার,
ভারপ্রাপ্ত সদস্য।

আর্থিক স্মারকলিপি।

এই খাতে জড়িত ব্যয় মিটাইবার জন্য যেরূপ আবশ্যক বাজেটে সেরূপ পর্যাপ্ত ব্যবস্থা করা হইবে।

কলকাতা,
২৩শে জুলাই, ২০১০।

শৈলেন সরকার,
ভারপ্রাপ্ত সদস্য।

সরস্বতী প্রেস লিমিটেড (পশ্চিমবঙ্গ সরকারের উদ্যোগ), কলকাতা-৭০০ ০৫৬ হইতে মুদ্রিত।